

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 404
IA/2163/ND/2024 in IB/47/ND/2024

IN THE MATTER OF:

| | | |
|---------------------|-----|------------|
| Sameer Goyal | ... | Applicant |
| Versus | | |
| State Bank Of India | ... | Respondent |

Under Section 94(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | |
|-------------------|--|
| For the RP | : Mr. Kunwarpreet Singh, Mr. Prakul Thadi, PCS |
| For the Applicant | : Mr. Amit Dhall, Adv. |
| For R-3 IFCI Ltd. | : Mr. Shreyas Mehrotra, Adv. |

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Kunwarpreet Singh, Learned Counsel for the Resolution Professional is present physically. Mr. Shreyas Mehrotra, Learned Counsel for the Respondent No. 3, IFCI is present through video-conferencing. Mr. Amit Dhall, Learned Counsel for the applicant is present. No representation on behalf of the SBI and IDBI. Learned Counsel for the Resolution Professional is directed to serve notice along with a copy of today's order. Let this matter be posted to 31.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)